

**Central Administrative Tribunal  
Principal Bench**

**OA No.2222/2016**

New Delhi, this the 5<sup>th</sup> day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. V. N. Gaur, Member (A).**

Ajay Tiwari (SE), Planning  
aged about 56 years,  
S/o late V. B. Tiwari  
R/o R-179, Greater Kailash-I,  
New Delhi-48. .... Applicant.

(By Advocate : Shri S. N. Sharma)

Versus

1. The Secretary  
Government of India  
Ministry of Information and Broadcasting,  
'A' Wing, Shastri Bhawan,  
New Delhi 110 001.
2. Director General  
All India Radio  
Akashwani Bhawan,  
Parliament Bhawan,  
Parliament Street,  
New Delhi 110 001.
3. Office of the Chief Engineer (C)  
Civil Construction Wing,  
All India Radio  
11<sup>th</sup> Floor, Soochna Bhawan,  
CGO Complex, Lodi Road,  
New Delhi 110 003. .... Respondents.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

Pursuant to our order dated 13.07.2016, an additional affidavit has been filed disclosing therein that the applicant was promoted to the grade of Superintending Engineer (Civil) in the Civil Construction Wing of All India Radio w.e.f. 17.01.2013 on notional basis, and on actual basis with effect from 28.08.2014.

2. Heard.
3. Issue notice. Shri Gyanendra Singh, learned standing counsel appears and accepts notice on behalf of respondent No.1, and Shri B. S. Rawat, learned counsel accepts notice on behalf of respondents No.2 & 3.
4. The applicant is seeking his regular promotion from the post of Executive Engineer (Civil) to Superintending Engineer (Civil) from 2005. He had earlier made representations, copies whereof have been placed on record as Annexure A-1 collectively. Learned counsel for the applicant, however, submits that the applicant is required to make a detailed representation.
5. In this view of the matter, this OA is being disposed of at the admission stage itself with the following directions:-
  - (i) The applicant shall give a detailed representation to the respondents within a period of two weeks from today.
  - (ii) On receipt of such representation, the respondents shall dispose of the same by passing a reasoned and speaking order within a period of two months thereafter.

**(V. N. Gaur)  
Member (A)**

**(Justice Permod Kohli)  
Chairman**

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